

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8722/2024

[Arising out of impugned final judgment and order dated 22-09-2023 in AUS37AACA No. 219/2022 passed by the High Court of Judicature at Allahabad]

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY (NOIDA) Petitioner(s)

VERSUS

HINDUSTAN STEELWORKS CONSTRUCTION LIMITED

Respondent(s)

IA No. 78927/2024 - EXEMPTION FROM FILING O.T.

IA No. 78926/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/
FACTS/ANNEXURES

Date : 07-10-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Mr. Soayib Qureshi, AOR
Mr. Suvigya Awasthy, Adv.
Mr. Sameer Jain, Adv.
Mr. Vivek Joshi, Adv.
Mr. Nishant Pandey, Adv.

For Respondent(s) : Mr. Saurav Agrawal, Adv.
Mr. Pranay Agarwal, Adv.
Mr. Anshuman Chowdhary, Adv.
Mr. Aarya Bhatt, Adv.
Mr. Tushar Nair, Adv.
Mr. Ajay Sharma, Adv.
Ms. Prachi Dubey, Adv.
Ms. Kiran Devrani, Adv.
Mr. Sahil Tagotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Re-list the matter on 14.10.2025.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI BHARDWAJ)
ASSISTANT REGISTRAR